

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 391 of 2007.

Allahabad, this the 4<sup>th</sup> day of February, 2009.

Hon'ble Mr. A.K. Gaur, Member-J

Lallooram Gupta, S/o Gya Silal Gupta, aged about 47 years, working as Asstt. Pointsman, under Station Supdt. Belatal, North Central Railway.

By Advocate: Shri S.N Khare. ....Applicants.

Versus

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

...Respondents

By Advocate: Shri A.K. Pandey.

ORDER

Learned counsel for the applicant contended that the applicant has already been given temporary status w.e.f. 2.8.1986. He has already preferred a representation for his screening and regularization, but the respondents have not paid proper heed to the representation given by the applicant. The order dated 14.2.2007 passed on his representation is cryptic and non speaking. No reasons have been assigned as to why his claim for M.R.C.L. benefits from 1986 is not admissible and on what date and by which order the

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applicant was called for screening and for posting. It is submitted that the applicant has already been screened in Commercial Department. He also stated that the respondents have rejected his representation arbitrarily.

2. Having heard parties counsel, I am firmly of the view that the case of the applicant has not been properly considered by the respondents. The respondents are directed to take into account the grievance of the applicant as stated in his representation dated 30.9.2006 (Annexure-A-27 and A-28 to the OA). Without entering into the merit of the case, I hereby direct the competent authority to consider and decide the pending representation dated 30.9.2006 (Annexure-A-27 & A-28) of the applicant, by a reasoned and speaking order taking into account the averment contained in the representation and the OA. While deciding the representation of the applicant the OA may be treated as a part of the representation.

3. With the above direction, the OA stands disposed of. No order as to costs.

*Dulam*  
Member-J

RKM/